

12.
19-11-2004
MA 2308/2004
OA 2496/2003

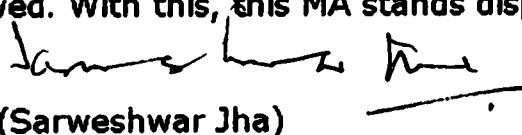
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Present : Sh. Ravinder Sharma, proxy counsel for Sh. R.P. Aggarwal, for the applicants in MA (original respondents).
None for the respondent in MA (original applicant).

Learned counsel for the applicant at the outset has submitted that a copy of the MA seeking extension of time to implement the order of this Tribunal given in OA 2496/2003 on 28-7-2004 has been given to Sh. Sant Lal, learned counsel for the applicants in OA. No reply has been received from them so far.

2. On perusal of the order of the Tribunal in the OA, it is observed that the respondents had been directed to comply with the order within three months from the date of receipt of a copy of the said order. Ld. proxy counsel for the respondents has submitted that they received a copy of the order on 17-8-2004. They have referred the matter to the Director General (Posts) for releasing a few vacancies so that the applicants could be appointed on compassionate grounds against the said posts. They have, however, not received any response from the said authority in the matter. They have accordingly sought another three months to implement the order, as given in the OA.

3. Keeping in view the fact that the respondents have initiated action to comply with the orders of the Tribunal, they are allowed another three months' time to comply with the order. No further time shall be allowed. With this, this MA stands disposed of.


(Sarweshwar Jha)
Member (A)

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